

Schedule**Form A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF:

AGNIPA ENERGO PRIVATE LIMITED

Sl. No.	Relevant Particulars	
1.	Name of Corporate Debtor	Agnipa Energo Private Limited
2.	Date of incorporation of corporate debtor	03.10.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Shillong
4.	Corporate identity number of Corporate Debtor	U40101AS2008PTC008829
5.	Address of the registered office and principal office (if any) of corporate debtor	5th Floor, Shine Towers, Sati Jaimati Road Arya Chowk, P.O. Rehabari, Guwahati Kamrup - 781008
6.	Insolvency commencement date in respect of Corporate debtor	12.02.2020
7.	Estimated date of closure of insolvency resolution Process	11.08.2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Pradeep Kumar Goenka IBBI/IPA-002/IPN00294/2017-18/10851
9.	Address and E-mail ID of the Interim Resolution Professional, as registered with the Board	Pradeep Kumar Goenka AV Insolvency Professionals Pvt Ltd. Bajarang Kunj, Room No 412 & 413, 2B, Grant Lane, 4 th Floor, Kolkata – 700 012. Email Id – goenka.pradeep@gmail.com
10.	Address and e-mail ID to be used for correspondence with the Interim Resolution Professional, if different from those given at Sl. No.9.	Address as in 9 Email Id – cirp.agnipa@gmail.com
11.	Last date for submission of claims	26.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against the **Agnipa Energo Private Limited** on **12.02.2020**. The creditors of **Agnipa Energo Private Limited** are hereby called upon to submit a proof of their claims on or before **26.02.2020** to the Interim Resolution Professional at the address mentioned against item 9/10.

PL Goenka

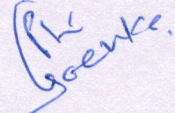
The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Claimants may download the relevant forms from the website of IBBI www.ibbi.gov.in/downloadform.html

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 12.02.2020

Place : Kolkata



Pradeep Kumar Goenka
Interim Resolution Professional